

(2024) 05 GUJ CK 0070

In the Gujarat High Court

Case No : R/Criminal Misc.Application (For Regular Bail - Before Chargesheet)
No. 9978 Of 2024

Tajuddin @ Munno Abdulrashid Qureshi

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 31-05-2024

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Citation : (2024) 05 GUJ CK 0070

Hon'ble Judges : M. K. Thakker, J

Bench : Single Bench

Advocate : M N Shaikh, Hardik Mehta

Final Decision : Allowed

Judgement

M. K. Thakker, J

1. RULE. Learned APP waives service of rule for the respondent-State.
2. The present application is filed under Section 439 of the Code of Criminal Procedure, 1973, for regular bail in connection with FIR being C.R.NO.11191025240292 of 2024 registered with Kagdapith Police Station, District Ahmedabad.
3. Learned Advocate Mr.Shaikh appearing on behalf of the applicant submits that considering the nature of the offence, the applicant may be enlarged on regular bail by imposing suitable conditions and there is no prima facie case against the present applicant and hence, prayed to release the applicant on regular bail.
4. Learned APP Mr.Mehta appearing on behalf of the respondent-State has opposed grant of regular bail and pointed out that one more incident reported against the present applicant.
5. This Court has heard the learned advocates appearing on behalf of the respective parties and perused the papers.

6. Following aspects are considered for granting bail:

- (a) No antecedent is reported against the applicant. .
- (b) The amount has recovered from co-accused No.2, namely, Mohd. Arif. .
- (c) The applicant has accompanied to the victim, while withdrawing the amount from ATM.
- (d) Investigation is almost concluded.

7. This Court has also taken into consideration the law laid down by the Hon'ble Apex Court in the case of Sanjay

Chandra v. Central Bureau of Investigation, reported in [2012]1 SCC 40.

8. In the facts and circumstances of the case and considering the nature of the allegations made against the applicant in the FIR, without discussing the evidence in detail, prima facie, this Court is of the opinion that this is a fit case to exercise the discretion and enlarge the applicant on regular bail.

9. Hence, the present application is allowed. The applicant is ordered to be released on regular bail in connection with FIR being C.R.NO.11191025240292 of 2024 registered with Kagdapith Police Station, District Ahmedabad on executing a personal bond of Rs.10,000/- (Rupees Ten Thousand only) with one surety of the like amount to the satisfaction of the trial Court and subject to the conditions that he shall;

- a) not take undue advantage of liberty or misuse liberty;
- b) not act in a manner injurious to the interest of the prosecution & shall not obstruct or hamper the police investigation and shall not to play mischief with the evidence collected or yet to be collected by the police;
- c) surrender his passport, if any, to the Trial Court within a week from the date of his actual release;
- d) not leave the State of Gujarat without prior permission of the Trial Court concerned;
- e) mark his presence before the concerned Police Station once in a month for a period of six months between 11.00 a.m. and 2.00 p.m.;
- f) furnish the present address of his residence to the Investigating Officer and also to the Court at the time of execution of the bond and shall not change the residence without prior permission of Trial Court;
- g) not enter the area of District Ahmedabad till framing of charge, except for the purpose of marking presence before the concerned Police Station and attending the trial proceedings.

10. The authorities will release the applicant only if he is not required in

connection with any other offence for the time being. If breach of any of the above conditions is committed, the Sessions Judge concerned will be free to issue warrant or take appropriate action in the matter.

11. Investigating Authority has final liberty to file application for cancellation of Bail application in case of other antecedent.

12. Bail bond to be executed before the lower Court having jurisdiction to try the case. It will be open for the concerned Court to delete, modify and/or relax any of the above conditions, in accordance with law.

13. At the trial, the trial Court shall not be influenced by the observations of preliminary nature qua the evidence at this stage made by this Court while enlarging the applicant on bail.

14. Rule is made absolute to the aforesaid extent. Direct service is permitted.